

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 10785 OF 2020**

**Between:**

Dr.Musunuri Sriravali, D/o.Musunuri Srinivas, Aged about 25 years, Occ.  
Student, R/o, H.No.63-10-4/B, Rajeswari Nagar, Kakinada, East Godavari  
District, A.P.

**...PETITIONER**

**AND**

1. State of Telangana, rep by its Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus, declaring the action of the Respondents, particularly Respondent No.2, in not considering the petitioner for counseling and admission into PG Medical Courses under Management Quota - 1, 2 and Management Quota - 3 for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the Respondents to consider the Petitioner in the next round of counseling for admission into the PG Medical Courses under Management Quota - 1, 2 and 3 for the academic year 2020-21

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd Respondent to consider the application of the petitioner under Management Quota - 1, 2 and 3 in the counseling and admission into the PG Medical Courses for the academic year 2020-21 for next round of Counseling, pending disposal of the above writ petition

**Counsel for the Petitioner: SRI. M DURGA PRASAD**

**Counsel for the Respondent NO.1: SRI P. SHRAVAN KUMAR GOUD GP FOR  
MEDICAL HEALTH FW**

**Counsel for the Respondent NO.2: SRI A. PRABHAKAR RAO SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.10785 of 2020**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Sri P.Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr.A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the inaction on the part of the University in not considering the case of the petitioner for counselling and admission into P.G. Medical Course under Management Quota – 1, 2 and Management Quota – 3 for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 17.07.2020 had permitted the petitioner to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-A.V.S. PRASAD**  
**ASSISTANT REGISTRAR**  
**SECTION OFFICER**

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To,

1. The Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad.
2. Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal
3. One CC to SRI. M DURGA PRASAD Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. Two CD Copies

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**HIGH COURT**

**DATED:18/10/2024**

**ORDER**

**WP.No.10785 of 2020**



**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

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25/10/24